

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Petition No. 183/MP/2015

Date: 2.7.2019

To,

Meenakshi Energy Ltd.  
405, Saptagiri Towers,  
1-10-75/1/1 to 6, Begumpet,  
Sardar Patel Road,  
Secunderabad- 500016,  
Telangana

Sir,

Subject: **Petition No. 183/MP/2015**- Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes over increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contracts between petitioner and the respondents.

Ref: Your letter dated 21.6.2019

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With reference to your letter dated 21.6.2019 on the above mentioned subject, I am directed to inform that your request for extension of time to file rejoinder has been granted till **16.7.2019**. No further extension of time shall be granted for any reason.

Yours sincerely

**Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)